

CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
SCO 147-148, SECTOR 17-C, CHANDIGARH – 160 017

DIVISION BENCH
COURT NO. I

APPLICATION NO. C/MISC/60176/2018

APPEAL NO. C/60428/2018-[DB]

[Arising out of Order-in-Original No. 01/CUS/ASR/2018 dated 09/03/2018 passed by the Commissioner of Customs, Amritsar]

Karan Logistics : **Appellant(s)**

VS

C.C., Amritsar : **Respondent(s)**

Appearance:

Present for the Appellant(s): None

Present for the Respondent(s): Mr. M.S. Dhindsa, A.R.

CORAM:

Hon'ble Mr. Ashok Jindal, Member (Judicial)

Hon'ble Mr. Bijay Kumar, Member (Technical)

Date of hearing/decision: 21.02.2019

FINAL ORDER NO. 60166/2019

Per Ashok Jindal :

Today when the matter was called, the Ld. AR submits that the appeal has become infructuous as this caption appeal is against the suspension order of Custom Broker License, which has already been revoked by order dt. 05.09.2018 and against that order, the appellant has filed the appeal before this Tribunal, which has been listed for final hearing on 01.04.2019.

2. In view of the submission made by the Ld. AR, we find that as the Custom Broker License has already been revoked vide order dated 05.09.2018; therefore, we hold that the

appeal filed by the appellant has become infructuous. Consequently, the application and the appeal both are disposed of as infructuous.

(Dictated and pronounced in the open court)

(Bijay Kumar)
Member (Technical)

(Ashok Jindal)
Member (Judicial)

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